

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1297/2021

This the 13th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Pappu Khan
Aged 52 years
S/o Sh. Shammu Khan
Working as Beldar (under suspension)
in Delhi Jal Board
r/o Village Pabla, Begmabad Distt.
Baghpat (UP)

..Applicant
(through Advocate: Shri Yogesh Sharma)

VERSUS

1. Govt. of NCT of Delhi
Through the Chief Secretary
Delhi Sectt. Near ITO, New Delhi.
2. The Member (Administration)
Delhi Jal Board
Varunalaya Building, Phase-II
Karol Bagh, New Delhi – 5. ... Respondents

(through Advocate: Ms. Esha Mazumdar for R-1 and-Shri
Rajeev Kumar for R-2)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

In the present OA filed under section 19 of the
Administrative Tribunals Act, 1985, the grievances of the





applicant are that he was placed under deemed suspension w.e.f. 10.01.2020 vide order dated 06.05.2020 (Annexure A-1) and such order was revised vide orders dated 28.07.2020 Annexure A-2) and dated 21.01.2021 (Annexure A-3).

However, till date neither a charge memo either departmental or in the criminal proceedings has been issued against the applicant and applicant's suspension has been reviewed vide order dated 21.01.2021 without assigning any reason.

2. Learned counsel for the applicant submits that the applicant has made various representations, including the representation dated 16.04.2021 (Annexure A-4), however, the same has not been considered and responded to by the respondents till date.

3. Issue notice.

4. Ms. Esha Mazumdar, learned standing counsel for respondents no.1 and Shri Rajeev Kumar, learned counsel for respondent no.2, who appear on advance service, accept notice.

5. Ms. Esha Mazumdar, learned counsel for the respondent no.1 submits that respondent no.1 is not having any effective role in the matter.



6. In the facts and circumstances, we are of the considered view that if the present OA is disposed of at this very stage with direction to the respondents to dispose of the applicant's aforesaid pending representation dated 16.04.2021 (Annexure A-4) in a time bound manner.

7. In view of aforesaid, without going into the merits, the present OA is disposed of with a direction to the respondent no.2 to consider the applicant's aforesaid pending representation dated 16.04.2021 (Annexure A-4) and to dispose of the same by passing an appropriate reasoned and speaking order as expeditiously as possible and in any case within six weeks of receipt of a copy of this Order.

8. The OA is disposed of in aforesaid terms. No costs.

(Aradhana Johri)
Member (J)

(R.N. Singh)
Member (J)

/ravi/uma/anjali/

